

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

OA 570/2001

DATE OF ORDER : 22.11.2002

1. Brijendra Singh Mahamana son of Shri Ram Singh aged about 43 years at present posted as Station Superintendent, Western Railway, Jaipur Division, Ramgarh.
2. Bodu Ram Meena son of Shri Lachchhu Ram aged about 47 years at present posted as Station Superintendent, Western Railway, Jaipur Division, Jhunjhunu.
3. Dulli Chand Meena son of Shri Har Narain Meena, aged about 49 years at present posted as Station Superintendent, Western Railway, Jaipur Division, Alwar.
4. Prabhati Lal Meena son of Shri Samant Ram aged about 42 years at present posted as Station Superintendent, Western Railway, Jaipur Division, Srimadhopur.

....Applicants.

VERSUS

1. Union of India through General manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Jaipur.

....Respondents.

Mr. Nand Kishore, Counsel for the applicant.

Mr. Madhukar Sharma, Proxy counsel for Mr. S.S. Hassan, Counsel for the respondents.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

Heard the learned counsel for the parties.

*C.S.*

2. In this OA, the applicants (four in number) who were working as Station Superintendent under the respondents have challenged the order dated 7.11.2001 (Annexure A/1) and seniority list dated 10.8.2001 (Annexure A/2) regarding their

reversion and have prayed that the impugned orders be quashed and set aside.

3. The respondents have contested the OA<sup>2</sup> have filed detailed reply stating, inter-alia, that the applicants have submitted representations vide their letters dated 12.11.2001 (Annexure A/7), 12.11.2001 (Annexure A/8) and 19.11.2001 (Annexure A/9) and without waiting for the decision on their representation, they have hurriedly approached this Tribunal and accordingly the respondents have contended that the OA is premature.

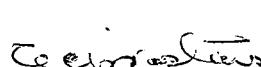
4. After hearing the learned counsel for the parties, we are of considered view that it would be appropriate that if the representations of the applicants are considered as per rules and necessary orders are passed and if the applicants are aggrieved against the final order so passed, they can approach this Tribunal for availing appropriate remedy.

Accordingly we direct the respondents to consider the representations filed by the applicants vide their letters dated 12.11.2001 (Annexure A/7), 12.11.2001 (Annexure A/8) and 19.11.2001 (Annexure A/9) as per rules and pass an appropriate speaking order within a period of three months from the dte of receipt of copy of this order. If the applicants are still aggrieved after the final order is passed on their representation, they are free to approach this Tribunal by filing a fresh OA.

5. With the above directions, the OA is disposed of. No order as to costs.

  
(M.L. CHAUHAN)

MEMBER (J)

  
(G.C. SRIVASTAVA)

MEMBER (A)